

ing costs. The possibility of increasing the percentage of recovery of gold from the ore is also under examination.

(c) The average cost of production during the period April 1966 to February 1967 works out to Rs. 158.57 per 10 gms.]

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RULINGS BY THE CHAIRMAN

I. Re. A POINT OF PRIVILEGE RELATING TO CERTAIN INCIDENTS NEAR THE PRIME MINISTER'S HOUSE ON 29TH AND 30TH JULY 1967

MR. CHAIRMAN: I have carefully considered the points raised by Shri Bhupesh Gupta and Shri Rajnarain and some other Members in the matter of the alleged breach of privilege arising out of certain incidents that took place in front of the Prime Minister's House involving some Members of Parliament on July 29th and 30th. The main point of complaint of Shri Bhupesh Gupta and Shri Rajnarain seems to be directed against the conduct of the police. The Home Minister in his statement before the House made it clear that the Members of Parliament were shown all consideration and the police were performing only their normal duties in the present instance.

I have no doubt that the Members of Parliament from Kerala went to the Prime Minister's House pursuant to a cause which is most vital to the people of Kerala and I am happy that they met the Prime Minister and received satisfactory assurances from her. It is needless to reiterate that Members of Parliament are entitled to the utmost consideration and respect and the police or other authorities should not do anything which is likely to impede them in the proper discharge of their duties.

I do not think there is any need to pursue this matter further as in any case I am satisfied, after hearing all concerned, that there is no breach of privilege involved in this case.

II. Re A POINT OF PRIVILEGE RELATING TO A STATEMENT BY THE PRIME MINISTER REGARDING MADHYA PRADESH

MR. CHAIRMAN: Shri Rajnarain gave another notice of breach of privilege on 31st July, 1967 alleging that the Prime Minister by making a statement outside the House on July 28th 1967 regarding the right of the Chief Minister to advise the Governor to dissolve the Madhya Pradesh Assembly and by holding out a threat to the Members of the Madhya Pradesh Assembly that there would be a mid-term election if they left the Congress Party, had misused her powers and thereby committed a breach of privilege of the House.

After giving my careful consideration to the matter I have come to the conclusion that no breach of privilege of the House is involved in this case, and I hold accordingly.

SHRI RAJNARAIN (Uttar Pradesh): But, Sir, it was not proper . . .

MR. CHAIRMAN: Nothing more to be discussed.

SHRI RAJNARAIN: I request you to add this sentence.

SHRI MULKA GOVINDA REDDY (Mysore): I do not propose to question the ruling that you have just now given but before a ruling on such vital issues is given it would have been better if the matter was referred to in this House and the opinion of the Members taken.